

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.51375 of 2025**

Arising Out of PS. Case No.-410 Year-2023 Thana- MADHUBANI COMPLAINT CASE
District- Madhubani

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1. Ram Pukar Yadav S/o Bechan yadav R/o village - Sahorba , PS- Babubarhi,
District - Madhubani
2. Ram Babu Yadav S/O Bechan Yadav R/o village - Sahorba , PS- Babubarhi,
District - Madhubani
- Petitioner/s
- Versus
1. The State of Bihar
2. Deepak Kumar Basta S/O Sunil Singh R/O Village-Yogiya, PS-Ladaniya,
Distt-Madhubani
- Opposite Party/s
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Appearance :

For the Petitioner/s : Mr.Ravi Prakash, Advocate
For the Opposite Party/s : Sharda Kumari, A.P.P.
Mr. Ashok Kumar, Advocate

**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH
ORAL ORDER**

4 05-05-2026

Heard learned counsel for the parties.

2. Petitioners apprehend arrest in a case registered for the offence punishable under sections 406, 417, 420/34 of the Indian Penal Code.

3. As per prosecution case, these petitioners took Rs.6.5 lacs from the informant on the pretext of providing admission in B. Ed course with hostel fee in the college but later on they came to know that admission slip was forged. It is alleged that all the accused persons including these petitioners run a racket in the name of RK Consultancy in which petitioners are agent.

4. Learned counsel appearing for the petitioners submits that the petitioners are innocent and have falsely been implicated in this case. Allegations are general and omnibus and no specific overt act has been alleged against these petitioners.



They are not concerned with the admission in the college.

5. Learned counsel for the State and the informant opposed the prayer for bail. Learned counsel for the informant submits that during investigation witnesses have supported the prosecution case.

6. Considering the nature and gravity of accusation, prayer for bail of the petitioner is rejected.

(Prabhat Kumar Singh, J)

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